

1	2	3	4	5	6	7	8	9	10
22	Tamil Nadu	309.62	309.62	619.24	166.413	167.900	30.344	4178	2063
23	Tripura	26.34	26.34	52.68	13.180	13.057	11.498	921	459
24	Uttar Pradesh	834.56	834.56	1669.12	685.580	1126.100	67.467	38629	31152
25	West Bengal	306.92	306.92	613.84	139.443	223.903	52.767	10474	3247
26	A&N Islands	11.74	0.00	11.74	7.760	4.990	42.504	39	-
27	D&N Haveli	2.48	0.00	2.48	1.240	1.997	80.524	75	13
28	Daman & Diu	4.62	0.00	4.62	2.310	1.070	23.160	12	12
29	Lakshadweep	1.16	0.00	1.16	0.580	0.010	0.862	12	12
30	Pondicherry	5.00	0.00	5.00	5.000	5.160	103.200	-	-
ALL INDIA		4525.00	4500.00	9025.00	2512.742	5594.66	61.991	199668	94043

[English]

**Violation of Master Plan**

796. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Petrol pump violates Master Plan" appearing in the "Times of India" dated December 13, 1996;

(b) if so, the facts thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) The DDA has reported that both the Ashish Service Station located opposite Sarai Kala Khan and Savita Filling Station located to the North of Ashish Service Station referred to in the aforesaid news item are running on private lands notified by DDA for acquisition. The matter is presently sub-judice. DDA has not issued any "No Objection Certificate" to these parties for running petrol pumps.

[Translation]

**Subletting of Accommodation**

797. SHRI KASHI RAM RANA : Will the PRIME MINISTER be pleased to state :

(a) the number of quarters of each type in General Pool and other pools found sublet by the allottees during each of the last three years and in 1997;

(b) the action taken by the Government to evacuate the illegal occupants and the number thereof;

(c) the present position in regard to the remaining cases;

(d) the action taken by the Government against the allottees mentioned in the part (a) above; and

(e) the action taken against those officers of the Directorate of Estates and his Ministry who were found involved in the malpractice ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) During surprise checks of the quarters under the control of the Dte. of Estates, the following number of quarters were suspected sublet during the past three years :-

1994	-	44
1995	-	372
1996	-	4488
1997	-	176

(Upto 20.2.97)

(b) to (d) As per prescribed procedure, show-cause notices are issued to the allottees of quarters suspected to be subletting for personal hearing before the Competent Authority. After hearing, the competent authority decides as to whether a case of subletting is established or not. In case, the competent authority arrives at a decision that the case of subletting is established, the allotment is cancelled. The allottee has a right to appeal to the Director of Estates. If appeal is rejected, the allottee is required to vacate the quarter. In case of non-vacation of the quarter by the allottee, the case is referred to the Estate Officer for eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Apart from cancellation of quarter, disciplinary action

under Central Civil Services (Classification, Control & Appeal) Rules, 1965 is also taken against such allottees by the concerned Disciplinary Authorities.

Upto September, 1966, allotment of 1085 quarters were cancelled and 634 houses were got vacated after following the due process of law.

(e) No officer of the Directorate of Estates or of this Ministry has been found involved in the malpractice. However, action against such officers against whom charges of subletting are proved, is also taken as provided under the rules. Action under Central Civil Services (Classification, Control and Appeals) Rules, 1965 against one official of the Directorate of Estates and six officials of C.P.W.D. has been initiated.

[English]

#### **Jammu and Kashmir Migrants**

798. SHRI TARIQ ANWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to grant minority status to J&K migrants;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIAN) : (a) No, Sir.

(b) Does not arise

(c) Most of J&K migrants belong to Hindu community which is majority community at the national level. The migration of these people is only a temporary phase and they are expected to return to their native place as soon as conditions become conducive for their return. The elected Government in the State is working towards this end, which is very high in their agenda.

#### **PM's Integrated Urban Poverty Eradication Programme in Gujarat**

799. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) the details of towns to be covered in Gujarat and funds to be allocated for each town for the next two years under PM's Integrated Urban Poverty Eradication Programme; and

(b) the time by which the programme is likely to start ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The following

27 Urban Agglomerations (having population between 50,000 to 1,00,000 as per the 1991 census) have been covered in Gujarat under the Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP).

Patan, Dohad, Jetpur, Kalol, Palanpur, Khambhal, Gondal, Dhoraji Ankleswar, Amreli, Savarkundla, Botad, Mahuva, Deesa, Visnagar, Dhrangadhra, Dholka, Upleta, Sidhpur, Himatnagar, Anjar, Bilimora, Unjha, Kadi, Virangal, Dabhoi, and Keshod.

The PMI UPEP has been launched in November, 1995. An amount of Rs.583.59 lakhs has been released to Gujarat as Central share for the year 1995-96, and an amount of Rs.515.47 lakhs has been earmarked as Central share for the year 1996-97. The provisions for the next two years have not yet been finalised.

#### **Oil Refining Capacity**

800. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to increase oil refining capacity;

(b) if so, the target fixed during the Ninth Plan; and

(c) the total amount of investment proposed to be made in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c) Present refining capacity is 60.55 Million tonnes per year (MMTPA). The capacity is planned to be enhanced to a level of about 131 MMTPA on implementation of all LOI issued by the end of IX plan at an estimated investment of about Rs 70 thousand crores including diversification to Petrochemicals Power etc.

#### **Uranium Deposit**

801. DR. M. JAGANNATH :  
SHRIMATI SARADA TADIPARTHI :

Will the PRIME MINISTER be pleased to state :

(a) whether Atomic Scientists have located uranium deposits in Andhra Pradesh;

(b) if so, the details thereof including the estimated value thereof;

(c) the extent of concentration of uranium in the deposits; and

(d) the way in which the deposits are proposed to be utilised ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) :  
(a) Yes, Sir.